

NATIONAL COMPANY LAW TRIBUNAL ITEM NO : 7
ALLAHABAD BENCH

C APPEAL NO.184/ALD/2020

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.01.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : DYNASTYRAJ INFRASTRUCTURE PVT. LTD. V/S ROC

SECTION: 252(1) OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPELLANT : SH. ANAND BAJPAI ALONG WITH SH. VIKASH AGRAWAL, ADVS.

COUNSEL FOR ROC : SH. SHIVENDRA BAHADUR, CGSC.

COUNSEL FOR I.T. DEPT. : NONE

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The matter was taken up today through Video Conferencing.

Heard Sh. Anand Bajpai along with Sh. Vikash Agrawal, Advocates for the Appellant and Sh. Shivendra Bahadur, CGSC for the ROC through video conferencing. However, none has put in appearance on behalf of the I.T. Department.

A perusal of the record shows that the reply of ROC is on record, but it is not intimated whether the I.T. Department has been served or any reply on its behalf has been filed or not.

Let, fresh notice be issued to the I.T. Department through its Standing Counsel, who may also file his reply by the next date.

Accordingly, put up in the week commencing 22nd March, 2021 for arguments before the Regular Court/ through Video Conferencing, by which time, pleadings may be exchanged between the parties.

— *Sd* —

Dated : 06.01.2021

**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**